

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 23 FEB 1994

APPLICATION NO(s) 477/92, 346 and 797 of 1993.

APPLICANTS:

Sri.C.Dinakar, IPS., v/s.

RESPONDENTS: Secretary, Ministry of
Home Affairs, New Delhi and Others.

TO.

1. Sri.C.Dinakar, IPS.,
Additional Director General of Police,
Telecommunication, Transport and Modernisation
in Karnataka, No.1, M.G.Road, Bangalore-560001.
2. Secretary, Ministry of Home Affairs, North Block,
New Delhi-1.
3. Secretary, Deptt. of Personnel and Training,
North Block, New Delhi-1.
4. Chief Secretary, Govt. of Karnataka, Vidhana Soudha,
Bangalore-1.
5. Director General and Inspector General of Police,
Police Headquarters, No.2, Nrupathunga Road, Bangalore-2.
6. Chairman, and Secretary, Central Police Awards Committee,
Ministry of Home Affairs, North Block, New Delhi-1.
7. Director, Central Bureau of Investigation, Block-III,
C.G.O.Complex, Lodhi Road, Bangalore-2, New Delhi-3.
8. Director, Intelligence Bureau, Ministry of Home Affairs,
North Block, New Delhi-1.
9. Sri.R.Srikumar, IPS., Dy. Inspector Gen. of Police,
Special Investigation Team, C.B.I., Mallige, Greenways Road,
Madras-28.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 14-02-1994.

sd/-

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 23-2-94

APPLICATION NO(s) 477/92, 346 and 797 of 1993.

APPLICANTS:

Sri.C.Dinakar, IPS., v/s.

RESPONDENTS:Secretary, Ministry of Home
Affairs, New Delhi and Others.

TO.

10. Sri.M.Vasudeva Rao, Central Govt.Sng.Counsel,
High Court Bldg, Bangalore-1.
11. Sri.M.H.Motigi, Govt.Advocate,
Advocate General's Office,
K.A.T.Unit, Commercial Complex(BDA),
Indiranagar, Bangalore-38.

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed Herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 14-02-1994.

Sc. Shanthi 23/2

JW DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

O.A.NOS. 477 OF 1992, 346 AND 797 OF 1993

MONDAY THIS THE 14TH DAY OF FEBRUARY, 1994.

Mr. Justice P.K. Shyamsundar, ... Vice-Chairman.

Mr. T.V. Ramanan, ... Member(A)

C. Dinakar, IPS.,
Additional Director General of Police,
now Telecommunication, Transport
and Modernisation, Karnataka State,
No.1, Mahatma Gandhi Road,
Bangalore-560 001.

.. Common Applicant.

(In person)

v.

1. Government of India
by its Secretary to Government,
Ministry of Home Affairs,
North Block, New Delhi-110 001. Respondent-1
in all applications.
2. Secretary to Government of India,
Department of Personnel and Training
Government of India, North Block,
New Delhi-110 001. Respondent-2 in
A.No.477/92 & A.346/93
& Respondent-6 in A.No.797/93
3. Government of Karnataka
by its Chief Secretary to Govt.
Vidhana Soudha, Bangalore-560 001. Respondent-3 in
A.Nos.477/92 & 346/93
& Respondent-7 in A.No.797/93
4. Director General and Inspector
General of Police, Karnataka
State, Police Headquarters,
No.2, Nrpatunga Road,
Bangalore-560 002. Respondent-4 in
A.No.477/92 & A.346/93
& Respondent-8 in A.No.797/93
5. Central Police Awards Committee
by its Chairman and Secretary
to Government, Ministry of Home Affairs,
Central Secretariat, North Block,
New Delhi-110 001. Respondent-2 in
A.No.797/93.
6. Director, Central Bureau of
Investigation, Block-III, C.G.O. Complex,
Lodhi Road, New Delhi-110 003.
7. Director,
Intelligence Bureau,
Ministry of Home Affairs,
Central Secretariat,
North Block, New Delhi-110 001. Respondents 3 & 4
in A.No.797/93.



8. Sri R.Srikumar,IPS,
Deputy Inspector General of Police,
Special Investigation Team,
Central Bureau of Investigation,
"Mallige" Greenways Road,
Madras-600 028.

.. Respondent-5 in
A.No.797/93

(By Standing Counsel Shri M.V.Rao for R1 in all O.As

R5 to R8 in O.A.No.797/93. and

Shri M.H. Motigi for R2 to R4 in O.A.477/92 & 346/93)

O R D E R

Mr. Justice P.K.Shyamsundar, Vice-Chairman:-

All these cases are sponsored by Sri C.Dinakar, a top ranking officer in the IPS cadre of the Karnataka State. He is an Additional Director General with still 5 more years of service before he can call it a day. In the last few years and to be exact about dozen times, the State of Karnataka whom he is serving had nominated him for being awarded the Police medal for meritorious service. On each occasion, for reasons best known to the authorities, his claim was passed over in favour of somebody else. These applications ranging, as they do, from 1992 to 1993 have come up for consideration by the Tribunal regarding the failure of the Government to confer on him the Police Medal which he probably covets rightly. These cases would have been heard and disposed of on merits just on the eve of Republic Day of this year. But, at the behest of Sri Dinakar we stopped the hearing of these applications till the Republic Day was over since he felt his case for a medal being one under the active consideration of the Union Government, it would be more prudent not merely for him but for us as well to await the outcome of the deliberations of the Union Government in the matter of conferring a Police Medal on him on the occasion of the 44th Republic Day celebrations. Low and behold, Mr. Dinakar having

proved right and he was indeed awarded a medal for meritorious service on this occasion, an act, we notice has been quite gratifying to him to a large extent.

2. We really do not know the reasons or causes as to why the award did not come to him earlier, but we are not interested in all that nor the applicant himself is interested in the bygone past neither. The medal for meritorious service awarded by the august authority, the President of India, will be shortly adorning his ^{breast}. In these circumstances, all that we should do is to declare that all these applications do not survive and their existence deserve only summary termination being disposed off as having become unnecessary. But, then Mr. Dinakar invited our attention ^{to} a prayer made in O.A.No.346 of 1993 and O.A.No.797 of 1993 wherein he had asked that the Central Government do consider relaxing the guidelines in the matter of bestowing the next medal being one for distinguished service. It appears, there are some guidelines of the Central Government which suggest that between the grant of one medal and another there should ordinarily and normally be a gap of 6 years which however indicates that the waiting period is not compulsory or mandatory. In very deserving cases the other medal can even be bestowed much earlier by shortening the six year gap.

3. Mr. Dinakar asked us to make an observation that in his case the essence of the bridging gap should be done and that the waiting period should be curtailed and he should be considered for grant of the other medal before he retired in the next 5 years. However, the more substantial point he makes is that many of his juniors have been already conferred with the highest Presidents' police medal for distinguished service whereas he had to struggle for several years to get the medal since awarded just now. In the circumstances we can only say



if the attainments of Mr. Dinakar could in the view of the Union Government deserved an out of turn conferment of such a medal and the Karnataka Government also commends his case for conferment of highest medal aspired by a Police Officer of distinction, The President of India may award a medal even if it is within 6 years gap. We would like to add that somewhat inordinate delay in conferment of a police medal to this officer might be considered as apposite ground for expediting the conferment of the other medal subject to all things being equal and the applicant being found to be suitable. With these observations, we dispose of these applications as having become infructuous.

4. We must also add that in A.No.797/93 some allegations have been made against one of the respondents Sri Srikumar, respondent-5. While we wish that those allegations had not been made, but Mr. Dinakar has now been fair enough to tell us that he does not personally carry any illfeeling against him and he is willing to absolve him all such allegations urged therein. We place on record the statement of Sri Dinakar as aforesaid and treat the allegations made against Sri Srikumar, respondent-5 as extinct. There will be no order as to costs.

Let a copy of this order be forwarded to all the respondents.



Sd-
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MEMBER(A)

Sd-
V.V. VICE CHAIRMAN

R. Ramanayya 23/2
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE